

# राजपत्र, हिमाचल प्रदेश

# हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शुक्रवार, 12 अप्रैल, 2024 / 23 चैत्र, 1946

हिमाचल प्रदेश सरकार

सिंचाई एवं जन स्वास्थ्य विभाग

अधिसूचना

शिमला-2, 09 अप्रैल, 2024

संख्या : आई०पी०एच०—बी(एच)1—6/2016—शिमला.——यतः हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु नामतः गांव अणु 10—राजपत्र/2024—12—04—2024 (539)

गुम्मा, तहसील कोटखाई, जिला शिमला, हिमाचल प्रदेश में उठाऊ सिंचाई जल परियोजना अणु गुम्मा के निर्माण हेतु भूमि अर्जित करनी अपेक्षित है, अतएव एतद्द्वारा यह घोषित किया जाता है कि निम्नलिखित विवरणी में वर्णित भूमि उपर्युक्त प्रयोजन के लिए अपेक्षित है।

- 2. यह घोषणा, भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा—19 के उपबन्धों के अधीन इससे सम्बन्धित सभी व्यक्तियों को सूचना हेतु की जाती है तथा उक्त अधिनियम के अधीन भू—समाहर्ता, लोक निर्माण विभाग, विन्टर फिल्ड शिमला को उक्त भूमि के अर्जन करने के आदेश लेने का एतदद्वारा निदेश दिया जाता है।
- 3. भूमि रेखांक का निरीक्षण भू—अर्जन समाहर्ता लोक निर्माण विभाग, विन्टर फिल्ड शिमला के कार्यालय में किया जा सकता है।

### विस्तृत विवरणी

जिला	तहसील	गांव	खसरा न0	क्षेत्र बीघे / हैक्टयर / बिस्वे में
शिमला	कोटखाई	गुम्मा	748 / 1 / 1	00.01.90 हैक्टेयर

आदेश द्वारा,

अतिरिक्त मुख्य सचिव, सिंचाई एवं जन स्वास्थ्य।

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### Dr. Yashwant Singh Parmar University of Horticulture and Forestry, Nauni (Solan) -173 230, Himachal Pradesh

"Office of the Registrar, General Administrative Branch" 
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#### **NOTIFICATION**

Dated the 8th April, 2024

**No. UHF. Regr./GA/5-28/2024/.**—On the recommendations of the Board of Management made *vide* item No. 9 of its 117th Meeting held on 05th March, 2024 and in exercise of powers vested under sub-section (6) and (7) of Section 54 of the Himachal Pradesh Universities of Agriculture, Horticulture and Forestry Act, 1986 (Act No. 4 of 1987), the Chancellor, Dr. Yashwant Singh Parmar University of Horticulture and Forestry, Nauni (Solan) has been pleased to make the following amendment in the Dr. Yashwant Singh Parmar University of Horticulture and Forestry Statutes 1987:—

# 62nd AMENDMENT IN THE STATUTES OF DR. YASHWANT SINGH PARMAR UNIVERSITY OF HORTICULTURE AND FORESTRY STATUTES, 1987.

[As assented to by the Chancellor (the Hon'ble Governor, Himachal Pradesh) *vide* letter No. 45-3/85-GS, dated 21-03-2024].

**Short Title.**—This amendment may be called Dr. Yashwant Singh Parmar University of Horticulture and Forestry, Nauni (Solan) Statutes, 1987 (62nd Amendment, 2024)

Amendment to Statutes 5.6 (1) of Chapter-V of Dr. Yashwant Singh Parmar University of Horticulture and Forestry Statutes, 1987.

The following amendment shall be made under Statutes 5.6 (1) of Chapter-V of Dr. Yashwant Singh Parmar University of Horticulture and Forestry Statutes, 1987:

Statute	Existing Provision	Amended Provision
Statute Section 5.6(1)  "Scale of pay of University employee"	The scale of pay of the posts of grade A, B, C and D employees of the University shall be as prevalent at present. The Recruitment and Promotion Rules and conditions and rules for the release of higher scales of pay for admissibility of special pay and other allowances to the employees shall be the same as applicable from time to time to the employees holding corresponding posts in the concerned department of HP Govt. with which the present scales have been equated. For example, for the ministerial staff including drivers the scales of pay and R&P rules will correspond to the Secretariat staff of the HP Govt. for the scales and R&P rules of posts in the Estate Cell with the Public Works Department (except the workshop staff in whose case the HPU/HRTC pattern of pay scales and R&P rules shall be applicable) and for Technical staff (other than Laboratory staff) with the Department of Agriculture/ Horticulture/ Forest/Fisheries/ Animal Husbandry/ Education or where the University has evolved its own pay scales, the same will be revised by keeping in view the relative position of the pre-revised scales. The rates of local allowances shall be as admissible to the State Govt. servants at the concerned stations of posting. However, the release of higher scales or	The scale of pay of the posts of grade A, B, C and D employees of the University shall be as prevalent at present. The Recruitment and Promotion Rules and conditions and rules for the release of higher scales of pay for admissibility of special pay and other allowances to the employees shall be the same as applicable from time to time to the employees holding corresponding posts in the concerned department of H.P. Govt. with which the present scales have been equated. For example, for the ministerial staff including drivers the scales of pay and R&P rules will correspond to the Secretariat staff of the HP Govt. (except Secretariat Pay not to be allowed for all future appointments from the date of notification of amendments in the Statutes), for the scales and R&P rules of posts in the Estate Cell with the Public Works Department (except the workshop staff in whose case the HPU/HRTC pattern of pay scales and R&P rules shall be applicable) and for Technical staff (other than Laboratory staff) with the Department of Agriculture/ Horticulture/ Forest/Fisheries/Animal Husbandry/ Education or where the University has evolved its own pay scales, the same will be revised by keeping in view the relative position of the pre-revised scales. The rates of local allowances
	concerned stations of posting. However,	relative position of the pre-revised
	consequent upon a revision in the State Govt. but shall be subject to the approval of the Board of Management:	servants at the concerned stations of posting. However, the release of higher scales or allowances will not be automatic consequent upon a revision in
	Provided that, if the University adopts the pay scales in respect of some	the State Govt. but shall be subject to the approval of the Board of Management.

category of employees from some other organization in view of anomalies of pay scales, working conditions etc. then the corresponding R&P rules of that organization will automatically apply in the case of that category of employees. However, if upon adoption of a pay scale from some organization, the R&P rules that category of employees are not existent in that organization, the University will make its own R&P rules in respect of that category of employees.

Provided that, if the University adopts the pay scales in respect of some category of employees from some other organization in view of anomalies of pay scales, working conditions etc. then the corresponding R&P rules of that organization will automatically apply in the case of that category of employees. However, if upon adoption of a pay scale from some organization, the R&P rules that category of employees are not existent in that organization, University will make its own R&P rules in respect of that category of employees.

> Sd/-(NARENDER KUMAR, HPAS), Registrar.

#### BAR COUNCIL OF HIMACHAL PRADESH

High Court Complex, Raveneswood, Shimla-171001

#### **NOTIFICATION**

Dated the 12th April, 2024

**No.** BCHP/Election-Chairman and Vice-Chairman/2024/982-1065.—It is hereby notified under Section 3 (3) of the Advocates Act, 1961 read with Rules 3 and 4 of the Bar Council of Himachal Pradesh (Constitution and Conduct of Business) Rules, 1999, the following have been elected as Chairman and Vice-Chairman of the Bar Council of Himachal Pradesh in its meeting held on 11-04-2024 at Bar Council of India, New Delhi.

Shri Lovneesh Kanwar, ... Chairman Senior Advocate, H.P. High Court, Shimla .

2. Sh. Rohit Sharma, ... Vice-Chairman Advocate, a District Court, Hamirpur.

Yours Faithfully,

Sd/-(PUSHPA THAKUR), Secretary.

### In the Court of Sub-Divisional Magistrate, Chamba, District Chamba (H. P.)

Sumit Kumar s/o Sh. Surinder Kumar aged 35 years, resident of Mohalla Kasakara, Chamba Town, Tehsil & District Chamba (H. P.).

and

Pooja Devi d/o Sh. Madan Lal aged 31 years, resident of Village Tanhog, P.O. Chakloo, Tehsil & District Chamba (H. P.).

#### Versus

#### General Public

Subject.— Registration of Marriage under section 8(4) of the H.P. Registration of Marriages Act, 1996 (Act No. 21of 1997).

Whereas, the above named applicants have made an application before me under section 8(4) of H.P. Registration of Marriages Act, 1996 alongwith relevant records and affidavits stating therein that they have solemnized their marriage on 21-06-2019 at their place of residence with prevailing rites and customs, but due to some un-avoidable circumstances it could not be entered in the records of Municipal Council Chamba, Distt. Chamba, H.P. well in time.

And whereas, they have also stated that they were not aware of the laws for the registration of marriage with the registrar of marriages and now, therefore, necessary order for the registration of their marriage be passed, so that their marriage could be registered by the concerned authority.

Now, therefore, objections are invited from the general public that if, anyone has nay objection regarding the registration of marriage of above named applicants, they should appear before the undersigned in my court on or before 16-04-2024 at 2.00 P.M. either personally or through their authorised agent/pleader.

In the event of their failure to do so, orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 15th day of March, 2024.

Seal. Sd/Sub-Divisional Magistrate,
Chamba, District Chamba (H.P.).

#### In the Court of Sub-Divisional Magistrate, Chamba, District Chamba (H. P.)

Tarun Kumar s/o Sh. Surinder Kumar aged 34 years, resident of Mohalla Kasakara, Chamba Town, Tehsil & District Chamba (H. P.).

and

Isha Mahajan d/o Sh. Pardeep Mahajan aged 33 years, resident of Mohalla Kasakara, Chamba Town, Tehsil & District Chamba (H. P.).

Versus

#### General Public

Subject.— Registration of Marriage under section 8(4) of the H.P. Registration of Marriages Act, 1996 (Act No. 21of 1997).

Whereas, the above named applicants have made an application before me under section 8(4) of H.P. Registration of Marriages Act, 1996 alongwith relevant records and affidavits stating therein that they have solemnized their marriage on 06-02-2022 at their place of residence with prevailing rites and customs, but due to some un-avoidable circumstances it could not be entered in the records of Municipal Council Chamba, Tehsil & Distt. Chamba, H.P. well in time.

And whereas, they have also stated that they were not aware of the laws for the registration of marriage with the registrar of marriages and now, therefore, necessary order for the registration of their marriage be passed, so that their marriage could be registered by the concerned authority.

Now, therefore, objections are invited from the general public that if, anyone has nay objection regarding the registration of marriage of above named applicants, they should appear before the undersigned in my court on or before 16-04-2024 at 2.00 P.M. either personally or through their authorised agent/pleader.

In the event of their failure to do so, orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 15th day of March, 2024.

Seal.

Sub-Divisional Magistrate,
Chamba, District Chamba (H.P.).

#### In the Court of Sub-Divisional Magistrate, Chamba, District Chamba (H. P.)

Ashutosh Kashyap s/o Sh. Manjeet Nath aged 33 years, resident of Mohalla Mai-Ka-Bag, Chamba Town, Tehsil & District Chamba (H. P.).

and

Kirti Kumari d/o Sh. Sunil Kumar, resident of Village Kandi, P.O. Bhalei, Tehsil Salooni, District Chamba (H. P.).

#### Versus

#### General Public

Subject.— Registration of Marriage under section 8(4) of the H.P. Registration of Marriages Act, 1996 (Act No. 21of 1997).

Whereas, the above named applicants have made an application before me under section 8(4) of H.P. Registration of Marriages Act, 1996 alongwith relevant records and affidavits stating therein that they have solemnized their marriage on 06-05-2014 at their place of residence with prevailing rites and customs, but due to some un-avoidable circumstances it could not be entered in the records of Municipal Council Chamba, Distt. Chamba, H.P. well in time.

And whereas, they have also stated that they were not aware of the laws for the registration of marriage with the registrar of marriages and now, therefore, necessary order for the registration of their marriage be passed, so that their marriage could be registered by the concerned authority.

Now, therefore, objections are invited from the general public that if, anyone has nay objection regarding the registration of marriage of above named applicants, they should appear before the undersigned in my court on or before 20-04-2024 at 2.00 P.M. either personally or through their authorised agent/pleader.

In the event of their failure to do so, orders shall be passed *ex-parte* for the registration of marriage without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 20th day of March, 2024.

Seal. Sd/-

Sub-Divisional Magistrate, Chamba, District Chamba (H.P.).

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला, जिला चम्बा, हिमाचल प्रदेश

तारा पुत्र सोरमा, निवासी गांव छतकड, डाकघर प्रीणा, उप–तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश।

बनाम

#### आम जनता

उनवान मुकद्दमा.—–दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत।

इस कार्यालय में तारा पुत्र सोरमा, निवासी गांव छतकड, डाकघर प्रीणा, उप—तहसील धरवाला, जिला चम्बा, हिमाचल प्रदेश ने प्रार्थना—पत्र देकर निवेदन किया है कि मेरा जन्म दिनांक 13—04—1968 को घर पर ही हुआ था परन्तु अज्ञानतावश मेरी जन्म तिथि को ग्राम पंचायत प्रीणा के जन्म एवं मृत्यु रजिस्टर में आज तक पंजीकृत नहीं किया गया है इसलिए मेरी जन्म तिथि को दर्ज करने के आदेश ग्राम पंचायत प्रीणा को दिये जावें।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी को भी उपरोक्त की जन्म तिथि ग्राम पंचायत प्रीणा में दर्ज करने में किसी भी प्रकार का कोई उजर व एतराज हो तो वह दिनांक 16—04—2024 तक असालतन या वकालतन हाजिर होकर लिखित व मौखिक प्रस्तुत करे। यदि उक्त तारीख तक कोई उजर व एतराज प्रस्तुत नहीं हुआ तो यह समझा जायेगा कि प्रार्थी की जन्म तिथि ग्राम पंचायत प्रीणा में दर्ज करने हेतु कोई आपत्ति नहीं है तथा नाम व जन्म तिथि ग्राम पंचायत प्रीणा में दर्ज करने के आदेश पारित कर दिये जायेंगे।

आज दिनांक 14-03-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

हस्ताक्षरित / — नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, धरवाला, जिला चम्बा, हिमाचल प्रदेश।

मोहर।

### ब अदालत सहायक समाहर्ता, द्वितीय श्रेणी, डलहौजी, जिला चम्बा (हि०प्र०)

श्री ओम प्रकाश पुत्र श्री पूर्ण चन्द पुत्र श्री मोती, निवासी अलूट, डाकघर बलेरा, तहसील डलहौजी, जिला चम्बा (हि0प्र0)।

बनाम

#### आम जनता

प्रार्थना-पत्र बराए नाम दुरुस्ती बारा इश्तहार।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में प्रार्थना—पत्र, अन्य कागजात इस आशय से गुजारा है कि मेरा सही नाम ओम प्रकाश है। मेरा नाम ग्राम पंचायत बलेरा व आधार कार्ड में ओम प्रकाश पुत्र पूर्ण चन्द दर्ज है जो सही है लेकिन मेरी मलकीयती भूमि महाल बलेरा, पटवार वृत्त बलेरा में मेरा नाम प्रकाश चन्द पुत्र श्री पूर्ण चन्द पुत्र श्री मोती दर्ज है जोकि गलत है। जिसकी दुरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजरिया इश्तहार द्वारा सूचित किया जाता है कि प्रार्थी के नाम दुरुस्ती बारे यदि किसी को कोई उजर/एतराज हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 16–04–2024 को या इससे पूर्व हाजिर आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दुरुस्ती के आदेश दे दिए जाएंगे।

आज दिनांक 15-03-2024 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुये।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता, द्वितीय श्रेणी, डलहौजी, जिला चम्बा (हि0 प्र0)।

### ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप—तहसील पुखरी, जिला चम्बा, हिमाचल प्रदेश

निर्मला देवी पुत्री श्री कैलाश चन्द, गांव मनोता, डाकघर राजनगर, उप—तहसील पुखरी, जिला चम्बा, हिमाचल प्रदेश

बनाम

आम जनता एवं ग्राम पंचायत रूपणी, विकास खण्ड चम्बा

ं प्रतिवादी।

विषय.——जन्म तिथि प्रविष्ट करने बारा।

इस अदालत में उप—मण्डलाधिकारी (ना0) महोदय चम्बा के कार्यालय पृष्टांकन संख्या 889/2024, दिनांक 26—02—2024 के माध्यम से प्राप्त दस्तावेज क्रमशः (1) जिला पंजीकरण (जन्म एवं मृत्यु) मुख्य चिकित्सा अधिकारी चम्बा के कार्यालय पत्र संख्या HFW-B&D/CMO-CBA/2023/1827, दिनांक 12—02—2024, (2) शपथ—पत्र आवेदिका, (3) शपथ—पत्र वाशिन्दगान देह, (4) जन्म रिपोर्ट, (5) परिवार रजिस्टर नकल, (6) अप्राप्यता प्रमाण—पत्र, (7) आधार कार्ड, (8) विद्यालय त्याग प्रमाण—पत्र जिसमें आवेदिका

निर्मला देवी पुत्री श्री कैलाश चन्द, गांव मनोता, डाकघर राजनगर, ग्राम पंचायत रूपणी, उप—तहसील पुखरी, जिला चम्बा, हिमाचल प्रदेश की जन्म तिथि किन्हीं कारणों से पंचायत अभिलेख में दर्ज करने से रह गई है। परिणामतः पंचायत के जन्म पंजीकरण रजिस्टर में आवेदिका निर्मला देवी पुत्री श्री कैलाश चन्द, गांव मनोता, डाकघर राजनगर का नाम एवं जन्म तिथि दर्ज न हुआ है जो नियमानुसार अनिवार्य है। इस विषय की पुष्टि शपथ—पत्र व जारी जन्म रिपोर्ट जो जिला पंजीकरण जन्म एवं मृत्यु अधिकारी चम्बा ने अपने प्रमाण—पत्र जो दिनांक 12—02—2024 को जारी हुआ है उसमें की है।

अतः सर्वसाधारण को इस नोटिस के माध्यम से सूचित किया जाता है कि निर्मला देवी पुत्री श्री कैलाश चन्द, गांव मनोता, डाकघर राजनगर, उप—तहसील पुखरी, जिला चम्बा की जन्म तिथि 07—11—1969 जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के प्रावधानों के अन्तर्गत पंचायत के सम्बन्धित अभिलेख अथवा जिला पंजीकरण (जन्म एवं मृत्यु) द्वारा अभिलेख में दर्ज करने के आदेश पारित किये जाने हैं। अगर किसी को इस सम्बन्ध में कोई आपित हो तो वह इस अदालत में नोटिस (इश्तहार) के जारी होने के एक माह के भीतर अपनी आपित दर्ज करवा सकता है। निर्धारित अविध में आपित न आने की सूरत में आवेदिका निर्मला देवी पुत्री श्री कैलाश चन्द, गांव मनोता, डाकघर राजनगर की जन्म तिथि सम्बन्धित अभिलेख में दर्ज करने के आदेश ग्राम पंचायत सचिव, रूपणी को पारित कर दिये जाएंगे।

आज दिनांक 14-03-2024 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर ।

हस्ताक्षरित / – नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप—तहसील पुखरी, जिला चम्बा (हि०प्र०)।

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप—तहसील पुखरी, जिला चम्बा, हिमाचल प्रदेश

छमो देवी पुत्री स्व0 श्री चन्द राम, गांव कोटूई, डाकघर पुखरी, उप—तहसील पुखरी, जिला चम्बा, हिमाचल प्रदेश

बनाम

आम जनता एवं ग्राम पंचायत हमल, विकास खण्ड चम्बा

ं प्रतिवादी।

विषय.——जन्म तिथि प्रविष्ट करने बारा।

इस अदालत में उप-मण्डलाधिकारी (ना0) महोदय चम्बा के कार्यालय पृष्ठांकन संख्या 1071/2024, दिनांक 12-03-2024 के माध्यम से प्राप्त दस्तावेज क्रमशः (1) जिला पंजीकरण (जन्म एवं मृत्यु) मुख्य चिकित्सा अधिकारी चम्बा के कार्यालय पत्र संख्या HFW-B&D/CMO-CBA/2023/4201, दिनांक 26-02-2024, (2) शपथ-पत्र आवेदिका, (3) शपथ-पत्र वाशिन्दगान देह, (4) जन्म रिपोर्ट, (5) परिवार रिजस्टर नकल, (6) अप्राप्यता प्रमाण-पत्र, (7) आधार कार्ड, (8) वोटर कार्ड जिसमें आवेदिका छमो देवी पुत्री स्व0 श्री चन्द राम, गांव कोटूंई, डाकघर पुखरी, ग्राम पंचायत हमल, उप-तहसील पुखरी, जिला चम्बा, हिमाचल प्रदेश की जन्म तिथि किन्हीं कारणों से पंचायत अभिलेख में दर्ज करने से रह गई है। परिणामतः पंचायत के जन्म पंजीकरण रिजस्टर में आवेदिका छमो देवी पुत्री स्व0 श्री चन्द राम, गांव कोटूंई, डाकघर पुखरी का नाम एवं जन्म तिथि दर्ज न हुआ है जो नियमानुसार अनिवार्य है। इस विषय की पुष्टि शपथ-पत्र व जारी जन्म रिपोर्ट जो जिला पंजीकरण जन्म एवं मृत्यु अधिकारी चम्बा ने अपने प्रमाण-पत्र जो दिनांक 26-02-2024 को जारी हुआ है उसमें की है।

अतः सर्वसाधारण को इस नोटिस के माध्यम से सूचित किया जाता है कि छमो देवी पुत्री स्व0 श्री चन्द राम, गांव कोटूंई, डाकघर पुखरी, उप—तहसील पुखरी, जिला चम्बा की जन्म तिथि 15—12—1948 जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के प्रावधानों के अन्तर्गत पंचायत के सम्बन्धित अभिलेख अथवा जिला पंजीकरण (जन्म एवं मृत्यु) द्वारा अभिलेख में दर्ज करने के आदेश पारित किये जाने हैं। अगर किसी को इस सम्बन्ध में कोई आपित हो तो वह इस अदालत में नोटिस (इश्तहार) के जारी होने के एक माह के भीतर अपनी आपित दर्ज करवा सकता है। निर्धारित अविध में आपित न आने की सूरत में आवेदिका छमो देवी पुत्री स्व0 श्री चन्द राम, गांव कोटूंई, डाकघर पुखरी की जन्म तिथि सम्बन्धित अभिलेख में दर्ज करने के आदेश ग्राम पंचायत सचिव, हमल को पारित कर दिये जाएंगे।

आज दिनांक 14-03-2024 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित / – नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप–तहसील पुखरी, जिला चम्बा (हि०प्र०)।

In the Court of Aprajita Chandel, HPAS, Sub-Divisional Magistrate-cum-Special Marriage Officer Nadaun, District Hamirpur (H.P.)

Ankush Kumar s/o Sh. Ranjeet Singh, r/o Village Arloo, P.O. Bangana, Tehsil Bangana, District Una (H.P.).

Shilpa Sharma d/o Purshotam Lal, Village Behrar, P.O. Jansooh, Tehsil Nadaun, Distt. Hamirpur (H.P.) . . . *Applicants*.

Versus

General Public

<u>Subject</u>.— Notice of Intended Marriage.

Ankush Kumar and Shilpa Sharma have filed an application u/s 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 13-05-2024 at 2.00 P.M. it will in case no received by 13-05-2024 it will be presumed that their is no objection to the registration of the above said marriage and same will be registered accordingly.

Issued under my hand and seal of the court on 01-03-2024.

Seal. Sd/-

(APRAJITA CHANDEL, HPAS), SDM-cum-Marriage Officer, Sub-Division Nadaun, Distt. Hamirpur (H.P.).

# In the Court of Aprajita Chandel, HPAS, Sub-Divisional Magistrate-cum-Special Marriage Officer, Nadaun, District Hamirpur (H.P.)

- 1. Namarta Sharma d/o Shri Amarjeet Sharma, r/o Village Kusiar, P.O. Dhaneta, Tehsil Nadaun, District Hamirpur (H.P.).
- 2. Sourabh Nandi s/o Sh. Gouri Shankar Nandi, r/o B 18/7, Himalayan Institute of Medical Sciences Jauligrant, Dehradun, Utarakhand-248 140 . . . *Applicants*.

Versus

#### General Public

<u>Subject.</u>— Notice for Registration of Marriage.

Namarta Sharma d/o Shri Amarjeet Sharma, r/o Village Kusiar, P.O. Dhaneta, Tehsil Nadaun, District Hamirpur (H.P.) and Sourabh Nandi s/o Sh. Gouri Shankar Nandi, r/o B 18/7, Himalayan Institute of Medical Sciences Jauligrant, Dehradun, Utarakhand-248 140 have filed an application alongwith affidavits in this court of undersigned U/S 15 & 16 of Special Marriages Act, 1954 that they have solemnized their marriage on dated 26-02-2020 at Village Kusiar, P.O. Dhaneta, Tehsil Nadaun, District Hamirpur (H.P.) and they are living as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that if any person who has the objections regarding this can file the objection personally or in writing before this court on or before 18-04-2024 at 10.00 A.M. After that it will not be entertained and the marriage will be registered accordingly.

Issued on this day 11-03-2024 under my hand and seal of the court.

Seal. Sd/-

(APRAJITA CHANDEL, HPAS), Sub-Divisional Magistrate-cum-Special Marriage Officer, Nadaun, District Hamirpur (H.P.).

# Before the Court of Executive Magistrate-cum-Tehsildar, Sujanpur, Distt. Hamirpur (H.P.)

No.: 4304 Date: 29-02-2024

Sh. Onkar Chand s/o Sh. Nikka Ram, r/o Village Jiana, P.O. Nalahi, Tehsil Sujanpur, District Hamirpur (H.P.) . . . Applicants.

Versus

General Public . . Respondent.

Subject.—Regarding registration of birth under section 13(3) of Birth & Death Act, 1969.

Sh. Onkar Chand s/o Sh. Nikka Ram, r/o Village Jiana, P.O. Nalahi, Tehsil Sujanpur, District Hamirpur (H.P.) has moved an application through District Registrar (Birth & Death)-*cum*-Chief Medical Officer Hamirpur (H.P.) before the court of undersigned under section 13(3) of Birth & Death Act, 1969 alongwith affidavits and other documents stating therein that he has born on 06-10-1968 at Village Jiana, P.O. Nalahi, Tehsil Sujanpur, District Hamirpur (H.P.) but his date of birth could not be entered in the record of Gram Panchayat Lambri, Tehsil Sujanpur, District Hamirpur (H.P.).

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed date of birth of Sh. Onkar Chand s/o Sh. Nikka Ram, r/o Village Jiana, P.O. Nalahi, Tehsil Sujanpur, District Hamirpur (H.P.) may submit their objections in writing in this court on or before 15-04-2024 failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 13-03-2024.

Seal.

Sd/
Executive Magistrate-cum-Tehsildar,

Sujanpur, District Hamirpur (H.P.).

# In the Court of Sh. Manish Kumar Soni, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Pankaj Thakur aged 33 years s/o Shri Bhagi Rath, r/o Village Tiyan, P.O. Lag Devi, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.).
- 2. Priyanka Walia *alias* Priyanka aged 26 years d/o Sh. Desh Raj, r/o Village Ropa, P.O. Nalti, Tehsil & District Hamirpur (H.P.)

Versus

#### General Public

Subject.— Notice for Registration of Marriage.

Sh. Pankaj Thakur & Smt. Priyanka Walia *alias* Priyanka have filed an application U/S 15 & 16 of Special Marriages Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, stating therein that their marriage has been solemnized on 10-03-2024 at Sita Ram Ji Temple Vijaypur, Tehsil Jaisinghpur, District Kangra (H.P.) as per the Hindu ritual and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing

before this court on or before 16-04-2024. In case no objection is received by 16-04-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 13-03-2024.

Seal.

Sd/
Marriage Officer-cum-Sub-Divisional Magistrate,

Sub-Division Hamirpur, District Hamirpur (H.P.).

# In the Court of Sh. Manish Kumar Soni, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Shubham Sharma s/o Shri Pritam Sharma, r/o Village Dugneri, P.O. & Tehsil & District Hamirpur (H.P.).
- 2. Sunanda d/o Sh. Ashok Kumar, r/o House No. 2959, Street No. 4, Shimla Colony, Ludhiana (Pb.) ... *Applicants*.

Versus

#### General Public

<u>Subject</u>.— Notice for Registration of Marriage.

Shubham Sharma & Sunanda have filed an application U/S 8(3) of Himachal Pradesh Registration of Marriage Act, 1996 alongwith affidavits and supporting documents in this court on dated 11-03-2024 stating therein that they have solemnized their marriage on 09-11-2023 as per the Hindu ritual and customs and same could not be registered under the act *ibid* within stipulated period inadvertently.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 18-04-2024. In case no objection is received by 18-04-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on .....

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Sub-Division Hamirpur, District Hamirpur (H.P.).

# In the Court of Sh. Manish Kumar Soni, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Suneel Kumar aged 33 years s/o Shri Kamal Jeet, r/o Village Nijhar Bajuri, P.O., Tehsil & District Hamirpur (H.P.).
- 2. Kamini aged 21 years d/o Anup Sharma, r/o Village Dugneri, P.O. & Tehsil & District Hamirpur (H.P.)

  ... Applicants.

#### Versus

#### General Public

Subject.— Notice for Registration of Marriage.

Sh. Suneel Kumar & Kamini have filed an application U/S 5 of Special Marriages Act, 1954 alongwith affidavits and supporting documents before the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calender months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 18-04-2024. In case no objection is received by 18-04-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 15-03-2024.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Sub-Division Hamirpur, District Hamirpur (H.P.).

### In the Court of Sh. Sanjay Kumar, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj, Distt. Hamirpur, Himachal Pradesh

- 1. Rajesh Kumar s/o Sh. Sukhiya Ram, Village Bhewal, P.O. Karohta, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 60 years old.
- 2. Pushpa Devi d/o Sh. Mansa Ram, Village Hezar, P.O. Kharga, Tehsil Nirmand, Distt. Kullu (H.P.) aged 51 years old.

#### Versus

#### General Public

Rajesh Kumar s/o Sh. Sukhiya Ram, Village Bhewal, P.O. Karohta, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 60 years old & Pushpa Devi d/o Sh. Mansa Ram, Village Hezar, P.O. Kharga, Tehsil Nirmand, Distt. Kullu (H.P.) aged 51 years old have filed an application alongwith

affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony at Village Bhewal, Tehsil Bhoranj, Distt. Hamirpur (H.P.) on dated 10-04-2023 as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 19-04-2024. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 15-03-2024 under my hand and seal of the court.

Seal.

Sd/
Marriage Officer-cum-Sub-Divisional Magistrate,

Bhoranj, Distt. Hamirpur (H.P.).

### In the Court of Sh. Sanjay Kumar, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj, Distt. Hamirpur, Himachal Pradesh

- 1. Shubham s/o Sh. Raj Kumar, Village Kathiyawin, P.O. Karohta, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 27 years old.
- 2. Pooja Devi d/o Sh. Raj Kumar, Village Bharmoti, P.O. Bhanwin, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 24 years old.

#### Versus

#### General Public

Shubham s/o Sh. Raj Kumar, Village Kathiyawin, P.O. Karohta, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 27 years old & Pooja Devi d/o Sh. Raj Kumar, Village Bharmoti, P.O. Bhanwin, Tehsil Bhoranj, Distt. Hamirpur (H.P.) aged 24 years old have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony at Village Bhewal, Tehsil Bhoranj, Distt. Hamirpur (H.P.) on dated 19-01-2024 as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 18-04-2024. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 15-03-2024 under my hand and seal of the court.

Seal. Sd/-

### समक्ष श्री ऋषभ शर्मा व अख्तियार सहायक समाहर्ता प्रथम श्रेणी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)

मुकद्दमा संख्या : / 2024

तारीख मरजुआ : 16–01–2024

तारीख पेशी : 30-04-2024

श्रीमती उमा उपनाम सुमन पुत्री स्व० श्री भीम दत्त, निवासी काथली, डाकघर कैथलीघाट, तहसील कण्डाघाट, जिला सोलन (हि०प्र०)

बनाम

आम जनता

प्रतिवादीगण।

प्रार्थना—पत्र बराये जेर धारा 37 व 38 के अन्तर्गत दुरुस्ती हेतु अराजी मोहाल / मौजा भाड, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)

श्रीमती उमा उपनाम सुमन पुत्री स्व० श्री भीम दत्त, निवासी काथली, डाकघर कैथलीघाट, तहसील कण्डाघाट, जिला सोलन (हि०प्र०) ने इस न्यायालय में प्रार्थना—पत्र बराये जेर धारा 37 व 38 के अन्तर्गत दुरुस्ती हेतु अराजी मोहाल / मौजा भाड़ तहसील शिमला ग्रामीण, जिला शिमला (हि०प्र०) बारे प्रस्तुत किया है। यह कि मुताबिक प्रार्थिया श्रीमती उमा व सुमन एक ही व्यक्ति है जिस बाबत प्रधान ग्राम पंचायत आनंदपुर व बीशा ने भी रिपोर्ट में पुष्टि की है।

अतः इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि उक्त मामला बाबत नाम दुरुस्ती बारे किसी को भी कोई उजर व एतराज हो तो स्वयं व लिखित तौर पर दिनांक 30–04–2024 को अपराह्न 2.00 बजे कोर्ट परिसर चक्कर (DLSA Building Top Floor Room) में आकर अपना एतराज पेश करें, अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 03-04-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर ।

हस्ताक्षरित / – सहायक समाहर्ता प्रथम श्रेणी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

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# In the Court of Sh. Vijay Wardhan, IAS, Sub-Divisional Magistrate, Rohru, District Shimla (H. P.)

In the matter of:

Smt. Sheela w/o Sukh Ram, r/o Village Dalgaon, P.O. Kutara, Tehsil Rohru, District Shimla (H.P.)

Versus

General Public

. . Respondent.

Application under section 13 (3) of Birth and Death Registration Act, 1969.

Whereas, Smt. Sheela w/o Sukh Ram, r/o Village Dalgaon, P.O. Kutara, Tehsil Rohru, District Shimla (H.P.) has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death registration Act, 1969, to enter the date of birth of her daughter Suman 10-05-2010 in the record of Birth Register, Municipal Council Rohru.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Suman 10-05-2010 they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 30th March, 2024.

Seal.	Sd/-
	(VIJAY WARDHAN, HAS),
	Sub-Divisional Magistrate,
	Rohru, District Shimla (H.P.).
	,

### In the Court of Sh. Vijay Wardhan, IAS, Sub-Divisional Magistrate, Rohru, District Shimla (H. P.)

In the matter of:

Sh. Jaspal Ghezta s/o Sh. Kundan Lal, r/o Village Shallar, P.O. Nandpur, Tehsil Jubbal, District Shimla (H.P.) . . . Applicant.

Versus

General Public . . Respondent.

Application under section 13 (3) of Birth and Death Registration Act, 1969.

Whereas, Sh. Jaspal Ghezta s/o Sh. Kundan Lal, r/o Village Shallar, P.O. Nandpur, Tehsil Jubbal, District Shimla (H.P.) has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death registration Act, 1969, to enter date of death of his sister Anita Devi 12-03-2015 in the record of Death Register, Municipal Council Rohru.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of death of Anita Devi 12-03-2015 they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 30th March, 2024.

Seal.	Sd/-
	(VIJAY WARDHAN, HAS)
	Sub-Divisional Magistrate
	Rohru, District Shimla (H.P.).

# In the Court of Shri Jagdish Sharma, Naib Tehsildar, Shimla (R), District Shimla (H.P.)

Sh. Rajender Singh s/o Mohan Singh, r/o Village Hiwan, P.O. Mundaghat, Tehsil Shimla Rural, Distt. Shimla (H.P.).

Versus

General Public ... Respondent.

Whereas Sh. Rajender Singh s/o Mohan Singh, r/o Village Hiwan, P.O. Mundaghat, Tehsil Shimla Rural, Distt. Shimla (H.P.) has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of birth of his daughter named—Bhawana Thakur in the record of Registrar, Birth and Death, in Gram Panchayat Darbhog, Shimla (H.P.).

Sl.	Name of the family member	Relation	Date of Birth
No.			
1.	Bhawana Thakur	Daughter	22-05-2021

Hence, this proclamation is issued to the general public if they have any objection/claim regarding entry of the name & date of birth of above named in the record of Registrar, Birth and Death, in Gram Panchayat Darbhog, Shimla (H.P.), may file their claims/objections in this court on or before one month of publication of this notice in Govt. Gazette, failing which necessary orders will be passed.

Issued today on 01-04-2024 under my signature and seal of the court.

Sd/-
Naib-Tehsildar
Shimla (R), District Shimla (H.P.)

# In the Court of Shri Rishabh Sharma, Tehsildar, Shimla (R), District Shimla (H.P.)

Smt. Indu Kumari d/o Mushu Ram, r/o Village Shenal, P.O. Baldeyan, Tehsil Shimla Rural, Distt. Shimla (H.P.).

Versus

General Public

. . Respondent.

Whereas Smt. Indu Kumari d/o Mushu Ram, r/o Village Shenal, P.O. Baldeyan, Tehsil Shimla Rural, Distt. Shimla (H.P.) has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of birth of herself named—Ms. Indu Kumari in the record of Registrar, Birth and Death, in the record of Secy.-cum- Registrar Gram Panchayat Baldeyan, Shimla (H.P.).

Sl.	Name of the family member	Relation	Date of Birth
No.			
1.	Indu Kumari	Self	18-04-1986

Hence, this proclamation is issued to the general public if they have any objection/claim regarding entry of the name & date of birth of above named in the record of Registrar, Birth and Death, in Gram Panchayat Baldeyan, Shimla (H.P.), may file their claims/objections in this court on or before one month of publication of this notice in Govt. Gazette, failing which necessary orders will be passed.

Issued today on 04-04-2024 under my signature and seal of the court.

Seal.

Sd
Tehsildar,

Shimla (R), District Shimla (H.P.).

# In the Court of Shri Rishabh Sharma, Tehsildar, Shimla (R), District Shimla (H.P.)

Smt. Reena Kumari w/o Omi Dutt, r/o V.P.O. Bhaogi, Tehsil Kandaghat Kasauli, Distt. Solan (H.P.).

Versus

General Public . . Respondent.

Whereas Smt. Reena Kumari w/o Omi Dutt, r/o V.P.O. Bhaogi, Tehsil Kandaghat Kasauli, Distt. Solan (H.P.) has filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of birth of her father named—Late Sh. Geeta Ram in the record of Registrar, Birth and Death, in the record of Secy.-cum- Registrar Gram Panchayat Baldeyan, Shimla (H.P.).

Sl.	Name of the family member	Relation	Date of Death
No.			
1.	Geeta Ram	Father	11-08-1993

Hence, this proclamation is issued to the general public if they have any objection/claim regarding entry of the name & date of death of above named in the record of Registrar, Birth and Death, in Gram Panchayat Baldeyan, Shimla (H.P.), may file their claims/objections in this court on or before one month of publication of this notice in Govt. Gazette, failing which necessary orders will be passed.

Issued today on 04-04-2024 under my signature and seal of the court.	
Seal. Shimla (R), Dis	Sd/- Tehsildar, strict Shimla (H.P.).
In the Court of Bhanu Gupta (H.P.A.S.), Sub-Divisional Magistrate, Shi District Shimla, Himachal Pradesh	imla (Urban),
Smt. Dolma w/o Sh. Arjun Singh, r/o Nehru Cottage, Sandal Chakkar, Distt. Shimla (H.P.)	Shimla-5, Tehsil & Applicant.
Versus	
General Public	Respondent.
Application under section 13(3) of Birth and Death Registration Act, 1969.	
Smt. Dolma w/o Sh. Arjun Singh, r/o Nehru Cottage, Sandal Chakkar, Distt. Shimla (H.P.) has preferred an application to the undersigned for registra of herself namely DOLMA (DOB-01-01-1984) at Dhara, Near Sabji Mandi, Shi Municipal Corporation, Shimla.	tion of date of birth
Therefore through this proclamation, the general public is hereby inform having any objection for entry of date of birth mentioned above, may submitting in this court within 30 (Thirty) days from the date of publication of the Gazette. No objection will be entertained after prescribed period and applicate accordingly.	nit his objection in his notice in official
Given under my hand and seal of the Court on this 8th April, 2024.	
	NU GUPTA (HPAS). visional Magistrate, strict Shimla (H.P.).

# In the Court of Bhanu Gupta (H.P.A.S.), Sub-Divisional Magistrate, Shimla (Urban), District Shimla, Himachal Pradesh

Smt. Divya w/o Sh. Raju, r/o Nehru Cottage, Sandal Chakkar, Shimla-5, Tehsil & Distt. Shimla (H.P.)

Versus

General Public . . Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Smt. Divya w/o Sh. Raju, r/o Nehru Cottage, Sandal Chakkar, Shimla-5, Tehsil & Distt. Shimla (H.P.) has preferred an application to the undersigned for registration of date of birth of herself namely DIVYA (DOB-15-04-1997) at above address in the record of Municipal Corporation, Shimla.

Therefore through this proclamation, the general public is hereby informed that any person having any objection for entry of date of birth mentioned above, may submit his objection in writing in this court within 30 (Thirty) days from the date of publication of this notice in official Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on this 8th April, 2024.

Seal.

BHANU GUPTA (HPAS), Sub-Divisional Magistrate, Shimla (Urban), District Shimla (H.P.).

# In the Court of Bhanu Gupta (H.P.A.S.), Sub-Divisional Magistrate, Shimla (Urban), District Shimla, Himachal Pradesh

Sonia w/o Sh. Amar Singh, r/o Hari Nagar, Old Barrier, Boileauganj, Shimla-5, Tehsil & Distt. Shimla (H.P.) . . . Applicant.

Versus

General Public ... Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Smt. Miss. Sonia w/o Sh. Amar Singh, r/o Hari Nagar, Old Barrier, Boileauganj, Shimla-5, Tehsil & Distt. Shimla (H.P.) has preferred an application to the undersigned for registration of date of birth of herself namely SONIA (DOB-03-03-2001) at above address in the record of Municipal Corporation, Shimla.

Therefore through this proclamation, the general public is hereby informed that any person having any objection for entry of date of birth mentioned above, may submit his objection in writing in this court within 30 (Thirty) days from the date of publication of this notice in official Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on this 8th April, 2024.

Seal.

BHANU GUPTA (HPAS), Sub-Divisional Magistrate, Shimla (Urban), District Shimla (H.P.).

# In the Court of Bhanu Gupta (H.P.A.S.), Sub-Divisional Magistrate, Shimla (Urban), District Shimla, Himachal Pradesh

Sh. Raju s/o Sh. Kharak Singh, r/o Nehru Cottage, Sandal Chakkar, Shimla-5, Tehsil & Distt. Shimla (H.P.)

Versus

General Public ... Respondent.

*Application under section 13(3) of Birth and Death Registration Act, 1969.* 

Sh. Raju s/o Sh. Kharak Singh, r/o Nehru Cottage, Sandal Chakkar, Shimla-5, Tehsil & Distt. Shimla (H.P.) has preferred an application to the undersigned for registration of date of birth of himself namely RAJU (DOB-11-11-1989) at above address in the record of Municipal Corporation, Shimla.

Therefore through this proclamation, the general public is hereby informed that any person having any objection for entry of date of birth mentioned above, may submit his objection in writing in this court within 30 (Thirty) days from the date of publication of this notice in official Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on this 8th April, 2024.

Seal.

BHANU GUPTA (HPAS), Sub-Divisional Magistrate, Shimla (Urban), District Shimla (H.P.).

In the Court of Bhanu Gupta (H.P.A.S), Sub-Divisional Magistrate, Shimla (Urban), District Shimla, Himachal Pradesh

Sh. Rahul Kumar s/o Sh. Guman Singh, r/o MLA Quarter, PWD Store Near Suni Mead, Near RTO Shimla, Tehsil & District Shimla, Himachal Pradesh . . . Applicant.

Versus

General Public ... Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Sh. Rahul Kumar s/o Sh. Guman Singh, r/o MLA Quarter, PWD Store Near Suni Mead, Near RTO Shimla, Tehsil & District Shimla, Himachal Pradesh has preferred an application to the undersigned for registration of date of birth of himself namely RAHUL KUMAR (DOB-20-02-2000) at Hari Nagar, Old Barrier, Boileauganj, Shimla in the record of Municipal Corporation, Shimla.

Therefore through this proclamation, the general public is hereby informed that any person having any objection for entry of date of birth mentioned above, may submit his objection in writing in this court within 30 (Thirty) days from the date of publication of this notice in official Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on this 8th April, 2024.

Seal.

BHANU GUPTA (HPAS), Sub-Divisional Magistrate, Shimla (Urban), District Shimla (H.P.).

# समक्ष श्री ऋषभ शर्मा व अख्तियार सहायक समाहर्ता प्रथम श्रेणी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)

मुकद्दमा संख्या : 41 / 2022

तारीख मरजुआ : 17—10—2022

तारीख पेशी : 29-04-2024

श्री राजन बैम्बे पुत्र श्री रतन लाल व नीरा बैम्बे पत्नी राजन बैम्बे, निवासी हैरिज लॉज, समरहिल शिमला–5

बनाम

1. श्री त्रिलोक चन्द पुत्र श्री हरी राज, निवासी विशाल काटेज, क्लेस्टिन, शिमला प्रितवादीगण।

प्रार्थना—पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु प्रार्थना—पत्र बाबत भूमि मन्दरजा खाता / खतौनी नं0 41 / 89, खसरा नं0 1064 / 1049 / 481, रकबा तादादी 0—01—66 है0, मोहाल / मौजा कोग, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

श्री राजन बैम्बे पुत्र श्री रतन लाल व नीरा बैम्बे पत्नी राजन बैम्बे, निवासी हैरिज लॉज, समरहिल शिमला—5 ने इस न्यायालय में प्रार्थना—पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु अराजी खाता/खतौनी नं0 41/89, खसरा नं0 1064/1049/481, रकबा तादादी 0—01—66 है0, मोहाल/मौजा कोग, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0) बारे प्रस्तुत किया है। जिसमें तकसीम अमल में लाई जा चुकी है। परन्तु इन्तकाल नं0 257 तस्दीक करने बारे प्रतिवादी की तामील साधारण तरीके से न हो पा रही है।

अतः इश्तहार द्वारा प्रतिवादी नं0 को सूचित किया जाता है कि यदि उक्त मामला बाबत तकसीम में दर्ज इन्तकाल नं0 257 बारे कोई उजर व एतराज हो तो स्वयं व लिखित तौर पर दिनांक 29—04—2024 को प्रातः 10.00 बजे पटवार खाना आकर अपना एतराज पेश करें, अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 05-04-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता प्रथम श्रेणी, शिमला ग्रामीण, जिला शिमला (हि०प्र०)।

### समक्ष श्री ऋषभ शर्मा व अख्तियार सहायक समाहर्ता प्रथम श्रेणी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)

मुकद्दमा संख्या : 31 / 2021

तारीख मरजुआ : 01—04—2021

तारीख पेशी : 19-04-2024

श्री उमेश कुमार पुत्र श्री मौजी राम, निवासी गांव दघोग, डा० दुर्गापुर, तहसील शिमला ग्रामीण, जिला शिमला (हि०प्र०)।

श्री मौजी राम पुत्र श्री सुरतीया, गांव दघोग, डा० दुर्गापुर, तहसील शिमला ग्रामीण, जिला शिमला (हि०प्र०)।

श्री प्रकाश पुत्र सुरतीया, गांव दघोग, डा० दुर्गापुर, तहसील शिमला ग्रामीण, जिला शिमला (हि०प्र०)।

श्री जीशी पुत्र सुरतीया, गांव दघोग, डाo दुर्गापुर, तहसील शिमला ग्रामीण, जिला शिमला (हिoप्रo)

#### बनाम

1. श्रीमती लच्छी उपनाम उर्मिला पुत्र श्री धर्म चन्द, निवासी गांव/मोहाल व डाकघर बल्देयां, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 2. श्री रणजीत पुत्र श्री राम सिंह, निवासी गांव/मोहाल व डाकघर बल्देयां, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 3. श्री दयाल पुत्र श्री राम सिंह, निवासी गांव / मोहाल व डाकघर बल्देयां, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 4. श्रीमती रेखा पत्नी श्री बिशन दास, निवासी गांव / मोहाल व डाकघर बल्देयां, तहसील शिमला ग्रामीण, जिला शिमला (हि०प्र०), 5. श्री प्रेम लाल पुत्र श्री दुर्गा दास, निवासी गांव / मोहाल व डाकघर बल्देयां, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 6. श्री नरेश कुमार पुत्र श्री दुर्गा दास, निवासी गांव / मोहाल व डाकघर बल्देयां, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 7. श्री भुपेन्द्र पुत्र श्री दुर्गा दांस, निवासी गांव/मोहाल व डाकघर बल्देयां, तहसील शिमला ग्रामीण, जिला शिमला (हि०प्र०), 8. श्री लेख राज पुत्र श्री दुर्गा दास, निवासी गांव / मोहाल व डाकघर बल्देयां, तहसील शिमला ग्रामीण, जिला शिमला (हि०प्र०), 9. श्री संजय कुमार पुत्र श्री दुर्गा दास, निवासी गांव / मोहाल व डाकघर बल्देयां, तहसील शिमला ग्रामीण, जिला शिमला (हि०प्र०), 10. श्रीमती लीला देवी पुत्री श्री दुर्गा दास, निवासी गांव/मोहाल व डाकघर बल्देयां, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 11. श्रीमती बेसरू पत्नी श्री दुर्गा दास, निवासी गांव/मोहाल व डाकघर बल्देयां, तहसील शिमला ग्रामीण, जिला शिमला (हि०प्र०), 12. श्री चेत राम पुत्र श्री भगतीया, निवासी गांव / मोहाल व डाकघर बल्देयां, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 13. श्रीमती संतू पुत्री श्री भगतीया, निवासी गांव / मोहाल व डाकघर बल्देयां, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 14. श्रीमती कनावरी पुत्री भगतीया, निवासी गांव/मोहाल व डाकघर बल्देयां, तहसील शिमला ग्रामीण, जिला शिमला (हिoप्रo), 15. श्रीमती फुलु पत्नी श्री भगतीया, निवासी गांव / मोहाल व डाकघर बल्देयां, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 16. श्री जीत राम पुत्र श्री कांशीया, निवासी गांव/मोहाल व डाकघर बल्देयां, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 17. श्रीमती नखरू पुत्री स्व0 श्री सुरतीया, निवासी गांव/मोहाल व डाकघर बल्देयां, तहसील शिमला ग्रामीण, जिला शिमला (हि०प्र०), 18. श्रीमती देवकू पुत्री स्व० श्री सुरतीया, निवासी गांव / मोहाल व डाकघर बल्देयां, तहसील शिमला ग्रामीण, जिला शिमला (हि०प्र०), 19. श्रीमती सेवती पुत्री स्व0 श्री सुरतीया, निवासी गांव / मोहाल व डाकघर बल्देयां, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0), 20. श्रीमती बती पुत्री स्व0 श्री सुरतीया, निवासी गांव/मोहाल व डाकघर बल्देयां, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)

प्रार्थना—पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु प्रार्थना—पत्र बाबत भूमि मन्दरजा खाता / खतौनी नं0 34 / 45 ता 49, खसरा नं0 276, 278, 272, 274, 271, 273, 275, 255, 256, 287, 329 / 254, 339 / 330 / 254, कित्ता 13, रकबा तादादी 00—31—75 है0, मोहाल / मौजा बलदेयां, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

श्री उमेश कुमार पुत्र श्री मौजी राम, निवासी गांव दघोग, डा० दुर्गापुर, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र०), श्री मौजी राम पुत्र श्री सुरतीया, गांव दघोग, डा० दुर्गापुर, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र०), श्री प्रकाश पुत्र सुरतीया, गांव दघोग, डा० दुर्गापुर, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र०), श्री जीशी पुत्र सुरतीया, गांव दघोग, डा० दुर्गापुर, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र०), ने इस न्यायालय में प्रार्थना—पत्र बराये जेर धारा 123 के अन्तर्गत तकसीम हेतु अराजी खाता/खतौनी नं० 34/45 ता 49, खसरा नं० 276, 278, 272, 274, 271, 273, 275, 255, 256, 287, 329/254, 339/330/254, कित्ता 13, रकबा तादादी 00-31-75 है०, मोहाल/मौजा बल्देयां, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र०) बारे प्रस्तुत किया है। जिसमें प्रतिवादी नं० 1 ता 5, 7, 8, 10, 13, 19, 20 की तामील साधारण तरीके से सम्भव न हो पा रही है।

अतः इश्तहार द्वारा प्रतिवादी नं0 1 ता 5, 7, 8, 10, 13, 19, 20, को सूचित किया जाता है कि यदि उक्त मामला बाबत तकसीम बारे कोई उजर व एतराज हो तो स्वयं व लिखित तौर पर दिनांक 19–04–2024 को अपराह्न 2.00 बजे तक कोर्ट परिसर चक्कर (DLSA Top Floor Room) में आकर अपना एतराज पेश करें, अन्यथा एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 05-04-2024 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता प्रथम श्रेणी, तहसील शिमला ग्रामीण, जिला शिमला (हि0प्र0)।

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# In the Court of Sh. Sunil Kumar, H.P.A.S., Sub-Divisional Magistrate, Sangrah, District Sirmaur, Himachal Pradesh

- 1. Sh. Narender Singh s/o Sh. Balak Ram, r/o Village Janoli (Ludhiana), P.O. Andheri, Tehsil Sangrah, District Sirmaur (H.P.).
- 2. Smt. Kanchan d/o Rajesh, r/o Village Hatkot, P.O. Kunihar, Tehsil Arki, District Solan (H.P.).

#### Versus

#### General Public

Application for the registration of Marriage under section 8(4) of the H.P. Registration of Marriage Act, 1996.

Sh. Narender Singh s/o Sh. Balak Ram, r/o Village Janoli (Ludhiana), P.O. Andheri, Tehsil Sangrah, District Sirmaur (H.P.) and Smt. Kanchan d/o Rajesh, r/o Village Hatkot, P.O. Kunihar, Tehsil Arki, District Solan (H.P.) have filed an application alongwith affidavits in this court of the undersigned stating therein that they have soleminized their marriage on 18-07-2022 but the marriage has not been found entered in the records of Registrar of Marriages Gram Panchayat Ludhiana, Development Block Sangrah, District Sirmaur (H.P.).

मोहर।

Therefore, objections are hereby invited from the General Public through this notice, that if anyone has any objection regarding registration of this marriage they can file their objections personally or in writing before the court of undersigned on or before 15-04-2024. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 14-03-2024.

Seal.

(SUNIL KUMAR, H.P.A.S.), Marriage Officer-cum-Sub-Divisional Magistrate, Sangrah, District Sirmaur (H.P.).

### ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)

दायर तिथि : 12-03-2023

Sd/-

श्री अरशद पुत्र मुमताज, निवासी भुपपुर, तहसील पांवटा साहिब, जिला सिरमौर (हि०प्र०)।

बनाम

आम जनता

प्रार्थना-पत्र जेरे धारा 13(3) जन्म एवं मृत्यू पंजीकरण अधिनियम, 1969.

प्रार्थी श्री अरशद पुत्र मुमताज, निवासी भुपपुर, तहसील पांवटा साहिब, जिला सिरमौर (हि०प्र०) का एक आवेदन—पत्र द्वारा मुख्य रिजस्ट्रार जन्म एवं मृत्यु/मुख्य चिकित्सा अधिकारी नाहन के पत्र एच०एफ०डब्ल्यू—एन/एस०टी०/बी० एण्ड डी०/डिले केसिस/2023—12383, दिनांक 06—03—2023 द्वारा अनुलग्नक क्रमशः अपना ब्यान हल्फी, दो गवाहन ब्यान हल्फी, प्रपत्र 10 परिवार नकल ग्राम पंचायत भाटावाली, आधार कार्ड सहित इस अदालत में प्राप्त हुआ है जिसमें प्रार्थी द्वारा प्रार्थना की है कि उसकी स्वयं की जन्म तिथि 20—01—1988 है, जिसका अज्ञानतावश प्रार्थी की जन्म तिथि का इन्द्राज ग्राम पंचायत भाटावाली के जन्म अभिलेख में दर्ज नहीं करवा सका है जिसे प्रार्थी अब दर्ज करवाना चाहता है।

अतः सर्वसाधारण को इस इश्तहार के मार्फत सूचित किया जाता है कि इस बारे किसी को कोई भी उजर/एतराज हो तो वह दिनांक 19—04—2024 को प्रातः 11.00 बजे या इससे पूर्व किसी भी कार्य दिवस पर अदालत हजा स्थित पांवटा साहिब में असालतन या वकालतन हाजिर आकर उजर/एतराज दर्ज करा सकता है निर्धारित तिथि या इससे पूर्व में कोई आपत्ति प्राप्त न होने की सूरत में अरशद पुत्र मुमताज, निवासी भुपपुर, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) के प्रकरण पर नियमानुसार कार्यवाही अमल में लाई जाएगी।

आज दिनांक 19-04-2023 को मेरे हस्ताक्षर व कार्यालय मोहर अदालत द्वारा जारी किया गया।

हस्ताक्षरित / — सहायक समाहर्ता द्वितीय श्रेणी, तहसील कमरऊ, जिला सिरमौर (हि०प्र०)।

### ब अदालत कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, राजगढ़, जिला सिरमौर (हि0 प्र0)

मिसल नं0 : 06 / 2024 तारीख मरजुआ : 11-03-2024

श्री अमर सिंह पुत्र श्री मनीराम, निवासी वार्ड नं0 6, नजदीक पुलिस थाना राजगढ़, डाकघर व नगर पंचायत राजगढ़, तहसील राजगढ़, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

इश्तहार जन्म एवं मृत्यु पंजीकरण।

श्री अमर सिंह पुत्र श्री मनीराम, निवासी वार्ड नं० 6, नजदीक पुलिस थाना राजगढ़, डाकघर व नगर पंचायत राजगढ़, तहसील राजगढ़, जिला सिरमौर (हि0प्र०) ने इस अदालत में अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 व इस अधिनियम के अधीन बनाये गये हिमाचल प्रदेश जन्म एवं मृत्यु रिजस्ट्रेशन नियम, 2003 की धारा 9 (3) के अन्तर्गत जिला रिजस्ट्रार (जन्म एवं मृत्यु) एवं मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के माध्यम से अपनी जन्म तिथि ग्राम पंचायत राजगढ़ के पंजीकरण पंजी में दर्ज करने हेतु प्रार्थना—पत्र दिया है जिसमें निवेदन किया है कि उसका जन्म घर पर ही हुआ है, परन्तु अज्ञानता के कारण व इलाका से गैर—हाजिर रहने से निश्चित अवधि में जन्म की तिथि पंचायत की पंजी में दर्ज नहीं करा सका। उनके अनुसार उनका जन्म दिनांक 03—02—1977 को हुआ है। सायल ने नगर पंचायत राजगढ़ के पंजीकरण पंजी में अपनी जन्म तिथि दर्ज करवाने का अनुरोध किया है।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी भी व्यक्ति को अमर सिंह पुत्र श्री मनीराम की जन्म तिथि नगर पंचायत राजगढ़ में दर्ज करने में एतराज हो तो इस इश्तहार के प्रकाशन से 30 दिनों के भीतर किसी भी कार्य दिवस पर हमारे कार्यालय में हाजिर होकर लिखित व मौखिक एतराज प्रस्तुत करे। उक्त तारीख के बाद कोई भी एतराज मान्य नहीं होगा। सचिव नगर पंचायत राजगढ़ को उक्त नाम व जन्म तिथि दर्ज करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 12-03-2024 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, राजगढ़, जिला सिरमौर (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, राजगढ़, जिला सिरमौर (हि0 प्र0)

मिसल नं0 : 07 / 2024

तारीख मरजुआ : 18-03-2024

श्रीमती काजल पत्नी स्व0 श्री परमजीत सिंह, निवासी 43, नजदीक गुरद्वारा रोड, छोटा बरौला अम्बाला, हरियाणा—133 004.

बनाम

आम जनता

इश्तहार जन्म एवं मृत्यु पंजीकरण।

श्रीमती काजल पत्नी स्व0 श्री परमजीत सिंह, निवासी 43, नजदीक गुरद्वारा रो, छोटा बरौला अम्बाला, हिरयाणा—133004 ने इस अदालत में अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 व इस अधिनियम के अधीन बनाये गये हिमाचल प्रदेश जन्म एवं मृत्यु रिजस्ट्रेशन नियम, 2003 की धारा 9 (3) के अन्तर्गत जिला रिजस्ट्रार (जन्म एवं मृत्यु) एवं मुख्य चिकित्सा अधिकारी, जिला सिरमौर स्थित नाहन के माध्यम से अपने पित की मृत्यु तिथि नगर पंचायत राजगढ़ के पंजीकरण पंजी में दर्ज करने हेतु प्रार्थना—पत्र दिया है जिसमें निवेदन किया है कि उसके पित का देहांत वार्ड नं0 3 राजगढ़, डा0 व तहसील राजगढ़, जिला सिरमौर (हि0प्र0) में हुआ है, परन्तु अज्ञानता के कारण व इलाका से गैर—हाजिर रहने से निश्चित अवधि में मृत्यु की तिथि नगर पंचायत राजगढ़ की पंजी में दर्ज नहीं करा सकी। उनके अनुसार उनके पित स्व0 श्री परमजीत सिंह की मृत्यु दिनांक 24—11—2021 को हुई है। सायला ने नगर पंचायत राजगढ़ के पंजीकरण पंजी में अपने पित की मृत्यु तिथि दर्ज करवाने का अनुरोध किया है।

अतः इस इश्तहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी भी व्यक्ति को स्व0 परमजीत सिंह पुत्र श्री देव सिंह की मृत्यु तिथि नगर पंचायत राजगढ़ में दर्ज करने में एतराज हो तो इस इश्तहार के प्रकाशन से 30 दिनों के भीतर किसी भी कार्य दिवस पर हमारे कार्यालय में हाजिर होकर लिखित व मौखिक एतराज प्रस्तुत करे। उक्त तारीख के बाद कोई भी एतराज मान्य नहीं होगा। सचिव नगर पंचायत राजगढ़ को उक्त नाम व मृत्यु तिथि दर्ज करने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 18-03-2024 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / — कार्यकारी दण्डाधिकारी एवं नायब तहसीलदार, राजगढ़, जिला सिरमौर (हि0प्र0)।

### Office of the Sub-Divisional Magistrate, Arki, District Solan (H. P.)

Case No. 08/2024

Date of Institution 14-03-2024

Date of Decision Fixed for hearing on 13-04-2024

Sh. Sukh Ram s/o Shri Lachhu Ram, r/o Village Bagga, P.O. Kandhar, Tehsil Arki, District Solan, Himachal Pradesh . . . *Applicant*.

Versus

General Public

. . Respondent.

Regarding delayed registration of death event under section 13(3) of the Birth and Death Registration Act, 1969.

Sh. Sukh Ram s/o Shri Lachhu Ram, r/o Village Bagga, P.O. Kandhar, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his daughter Late Reena Devi was expired on 05-01-2000 at Village Darlaghat, P.O. Darlaghat, but her death has not been entered in the records of Gram Panchayat Mangal, Tehsil Arki, District Solan (H.P.) as per the non availability certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Mangal, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that if any person having any objection for registration of delayed death in respect of Late Reena Devi, may submit their objections in writing to this office on or before 13-04-2024 at 10.00 A.M. failing which no objection will be entertained afterwards.

Given under my hand and seal of this office on this 14th day of March, 2024.

Seal. Sd/Sub-Divisional Magistrate,
Arki, District Solan (H.P.).

### ब अदालत उप-मण्डल दण्डाधिकारी अर्की, जिला सोलन, हिमाचल प्रदेश

केस नं0 : 01 / 2024

दिनांक : 14-03-2024

तारीख पेशी : 13-04-2024

श्री हरीश पुत्र श्री देवी चन्द, निवासी गांव डुगणू, डाकघर धुन्दन, तहसील अर्की, जिला सोलन, हिमाचल प्रदेश।

हीना शर्मा पुत्री श्री हरी नन्द, निवासी गांव घयाणा, डाकघर पलोग, तहसील अर्की, जिला सोलन, हिमाचल प्रदेश

बनाम

#### आम जनता

विषय.——विशेष विवाह पंजीकरण अधिनियम, 1954 की धारा 5 के अन्तर्गत विवाह हेतु नोटिस।

प्रार्थी श्री हरीश पुत्र श्री देवी चन्द, निवासी गांव डुगणू, डाकघर धुन्दन, तहसील अर्की, जिला सोलन, हिमाचल प्रदेश तथा हीना शर्मा पुत्री श्री हरी नन्द, निवासी गांव घयाणा, डाकघर पलोग, तहसील अर्की, जिला सोलन, हिमाचल प्रदेश ने इस अदालत में विशेष विवाह पंजीकरण अधिनियम, 1954 की धारा 5 के अन्तर्गत विवाह हेतु नोटिस दिया है।

अतः आम जनता को इस इश्तहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थीगण के विवाह करने बारे कोई एतराज हो तो वह दिनांक 13–04–2024 को या इससे पूर्व अपना लिखित अथवा मौखिक एतराज इस अदालत में प्रस्तुत कर सकता है। निर्धारित अवधि की समाप्ति उपरान्त उपरोक्त प्रार्थीगण को विवाह की अनुमति जारी कर दी जाएगी।

आज दिनांक 14-03-2024 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर ।

हस्ताक्षरित / — विवाह अधिकारी एवं उप—मण्डल दण्डाधिकारी अर्की, तहसील अर्की, जिला सोलन (हि०प्र०)।

# In the Court of Shri Multan Singh Banyal, Executive Magistrate (Tehsildar) Solan, District Solan (H. P.)

In the matter of:

Sh. Muzffar s/o Shri Yunus, r/o Village Inderpur, Ward No. 12, Thana Chhatpur, District Supaul (Bihar) presently residing at Village Tapan, P.O. Bohali, Tehsil & District Solan (H.P.)
. .Applicant.

Versus

General Public ... Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.

Whereas Sh. Muzffar s/o Shri Yunus, r/o Village Inderpur, Ward No. 12, Thana Chhatpur, District Supaul (Bihar) presently residing at Village Tapan, P.O. Bohali, Tehsil & District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of date of birth of his daughter namely Marjina Parveen d/o Sh. Muzffar and Smt. Sadina whose date of birth is 15-06-2017 and place of birth at Village Tapan, P.O. Bohali, Tehsil & District Solan (H.P.) but her date of birth could not be entered in the record of Gram Panchayat Barog, Tehsil & Distt. Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Marjina Parveen d/o Sh. Muzffar and Smt. Sadina may submit their objection in writing or appear in person in this court on or before 14-04-2024 by 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 14th day of March, 2024.

Seal.

Sd/
(MULTAN SINGH BANYAL),

Executive Magistrate (Tehsildar),

Solan, District Solan (H. P.).

In the Court of Shri Multan Singh Banyal, Executive Magistrate (Tehsildar) Solan, District Solan (H. P.)

In the matter of:

Sh. Muzffar s/o Shri Yunus, r/o Village Inderpur, Ward No. 12, Thana Chhatpur, District Supaul (Bihar) presently residing at Village Tapan, P.O. Bohali, Tehsil & District Solan (H.P.)

. Applicant.

Versus

General Public ... Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.

Whereas Sh. Muzffar s/o Shri Yunus, r/o Village Inderpur, Ward No. 12, Thana Chhatpur, District Supaul (Bihar) presently residing at Village Tapan, P.O. Bohali, Tehsil & District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of date of birth of his son namely Md. Ijaj s/o Sh. Muzffar and Smt. Sadina whose date of birth is 12-01-2019 and place of birth at Village Tapan, P.O. Bohali, Tehsil & District Solan (H.P.) but his date of birth could not be entered in the record of Gram Panchayat Barog, Tehsil & Distt. Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Md. Ijaj s/o Sh. Muzffar and Smt. Sadina may submit their objection in writing or appear in person in this court on or before 14-04-2024 by 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 14th day of March, 2024.

Seal.

Sd/
(MULTAN SINGH BANYAL),

Executive Magistrate (Tehsildar),

Solan, District Solan (H. P.).

# In the Court of Shri Multan Singh Banyal, Executive Magistrate (Tehsildar) Solan, District Solan (H. P.)

In the matter of:

Sh. Muzffar s/o Shri Yunus, r/o Village Inderpur, Ward No. 12, Thana Chhatpur, District Supaul (Bihar) presently residing at Village Tapan, P.O. Bohali, Tehsil & District Solan (H.P.)
. .Applicant.

Versus

General Public ... Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.

Whereas Sh. Muzffar s/o Shri Yunus, r/o Village Inderpur, Ward No. 12, Thana Chhatpur, District Supaul (Bihar) presently residing at Village Tapan, P.O. Bohali, Tehsil & District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of date of birth of his son namely Md. Ijhar s/o Sh. Muzffar and Smt. Sadina whose date of birth is 02-08-2019 and place of birth at Village Tapan, P.O. Bohali, Tehsil & District Solan (H.P.) but his date of birth could not be entered in the record of Gram Panchayat Barog, Tehsil & Distt. Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Md. Ijhar s/o Sh. Muzffar

and Smt. Sadina may submit their objection in writing or appear in person in this court on or before 14-04-2024 by 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 14th day of March, 2024.

Seal.	Sd/-
	(MULTAN SINGH BANYAL),
	Executive Magistrate (Tehsildar),
	Solan, District Solan (H. P.).
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### In the Court of Shri Multan Singh Banyal, Executive Magistrate (Tehsildar) Solan, District Solan (H. P.)

In the matter of:

Smt. Hardei w/o Shri Jai Kishan, r/o Village Garog, P.O. Jaunaji, Tehsil & District Solan (H.P.) . .Applicant.

Versus

General Public . .Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.

Whereas, Smt. Hardei w/o Shri Jai Kishan, r/o Village Garog, P.O. Jaunaji, Tehsil & District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering of date of death of her Father-in-Law namely Sh. Milkhi Ram s/o Sh. Koda Ram whose date of death is 01-03-1978 and place of death at Village Garog, P.O. Jaunaji, Tehsil & District Solan (H.P.) but his date of death could not be entered in the record of Gram Panchayat Jaunaji, P.O. Jaunaji, Tehsil & Distt. Solan (H.P.).

Now therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of death of Sh. Milkhi Ram s/o Sh. Koda Ram may submit their objection in writing or appear in person in this court on or before 18-04-2024 by 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 18th day of March, 2024.

Seal. Sd/-(MULTAN SINGH BANYAL), Executive Magistrate (Tehsildar),

Solan, District Solan (H. P.).

#### **CHANGE OF NAME**

I, Gurdev Chand Sharma s/o Rattan Chand, Village Ajnol, P.O. Bassi, Tehsil Shri Naina Devi Ji, District Bilaspur (H.P.) declare that in my daughter Tanvi Sharma 10th, 10+1, 10+2 CBSE Certificate and MBBS 1st, 2nd & 3rd professional marksheets of HPU Shimla my name is wrongly written as Gurdev Sharma whereas my actual name is Gurdev Chand Sharma. Correct it accordingly.

GURDEV CHAND SHARMA s/o Rattan Chand, Village Ajnol, P.O. Bassi, Tehsil Shri Naina Devi Ji, District Bilaspur (H.P.).

### **CHANGE OF NAME**

I, Kesri Devi w/o Sh. Sushil Kumar, r/o Village Darla, P.O. Bhaleth, Tehsil Sujanpur, District Hamirpur (H.P.) declare that I have changed my name from Seema Devi to Kesri Devi for all purposes in future. Please note.

KESRI DEVI w/o Sh. Sushil Kumar, r/o Village Darla, P.O. Bhaleth, Tehsil Sujanpur, District Hamirpur (H.P.).

#### **CHANGE OF NAME**

I, Chintamani s/o Sh. Budh Ram, r/o Village Tungadhar, P.O. Jallugran, Tehsil Bhunter, District Kullu (H.P.) declare that I have changed my name from Chintamani to Chirag Agarwal. All concerned please note.

CHINTAMANI s/o Sh. Budh Ram, r/o Village Tungadhar, P.O. Jallugran, Tehsil Bhunter, District Kullu (H.P.).

#### **CHANGE OF NAME**

I, Himati Devi w/o Devi Ram, V.P.O. Mansai Mairajitpur, Tehsil Balh, District Mandi (H.P.) in my Adhar No. 9869 6116 5244 my name Inderi Devi wrongly recorded. My correct name is Himati Devi. Concerned note.

HIMATI DEVI w/o Devi Ram, V.P.O. Mansai Mairajitpur, Tehsil Balh, District Mandi (H.P.).

#### **CHANGE OF NAME**

I, Asha Devi (Old Name) Asha Sharma (New Name) 55 years w/o Sh. Gita Ram Sharma, r/o Village Ladvi, P.O. Kanda, Tehsil & District Shimla (H.P.) declare that I have changed my name from Asha Devi to Asha Sharma.

ASHA DEVI w/o Sh. Gita Ram Sharma, r/o Village Ladvi P.O. Kanda, Tehsil & District Shimla (H.P.).

### **CHANGE OF NAME**

I, Rajni w/o Dinesh Chand, r/o Village Kher Ka Talab, P.O. Kuthandal, Tehsil Fatehpur, District Kangra (H.P.) inform the public that I have changed my name from Rajni to Rajneesh for all future purposes.

RAJNI w/o Dinesh Chand, r/o Village Kher Ka Talab, P.O. Kuthandal, Tehsil Fatehpur, District Kangra (H.P.).